

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE
WEST DISTRICT, TIS HAZARI COURTS, DELHI

R-234B
1568

20 MAY 2026

Dated, Delhi the _____

No. 24934 - 25033 /Genl./Circulation/West/THC/2026

Sub.:- Order dated 04.05.2026 passed by the Hon'ble Supreme Court of India in Writ Petition (Civil) No. 1112/2025 titled "Shaheen Malik Vs. Union of India & Ors."

Forwarded copy of letter No. 3024-3036/DHC/Gaz.IB/G-2/SC-Judgment/2026 dated 18.05.2026 received in an envelope bearing Diary No. 6192 dated 18.05.2026 along with copy of Order dated 04.05.2026 passed by the Hon'ble Supreme Court of India in Writ Petition (Civil) No. 1112/2025 titled "Shaheen Malik Vs. Union of India & Ors." (copy of the Order have been downloaded from the Website of Hon'ble Supreme Court of India, New Delhi i.e. supremecourtsofindia.nic.in) on the subject cited above, from Sh. Sunil Singh Negi, Deputy Registrar (Gazette-IB), For Ld. Registrar General, Hon'ble High Court of Delhi, New Delhi for information and immediate compliance/necessary action to:-

1. All the Ld. Judicial Officers, West District, Tis Hazari Courts, Delhi. It is also informed that the above mentioned Order can also be downloaded from the Website of Hon'ble Supreme Court of India or Centralized Website of Delhi District Courts.
2. The Chairman, Website Committee, Tis Hazari Courts, Delhi with the request to direct the concerned dealing Officer/Official to upload the same on Centralized Website of Delhi District Courts.
3. P.S. to the Ld. Principal District & Sessions Judge, West District, Tis Hazari Courts, Delhi.
4. The R&I Branch, West District, Tis Hazari Courts, Delhi with the request to upload the same on LAYERS.

(Harish Kumar)

District Judge (Commercial Court) - 04/
Officer Incharge General Branch,
West District, Tis Hazari Courts, Delhi

Enclosure:- As above.

55
IN THE HIGH COURT OF DELHI AT NEW DELHI

3024-3036

No. _____/DHC/Gaz.IB/G-2/SC-Judgment/2026

Dated: 18.05.2026

From :

The Registrar General,
High Court of Delhi,
New Delhi.

To

1. The Principal District & Sessions Judge (HQ), Tis Hazari Courts Complex, Delhi.
2. The Principal District & Sessions Judge (South), Saket Courts Complex, New Delhi
3. The Principal District & Sessions Judge (North-West), Rohini Courts Complex, Delhi.
4. The Principal District & Sessions Judge (East), Karkardooma Courts Complex, Delhi.
5. The Principal District & Sessions Judge (North-East), Karkardooma Courts Complex, Delhi.
6. The Principal District & Sessions Judge (North), Rohini Courts Complex, Delhi.
7. The Principal District & Sessions Judge-cum-Special Judge (PC Act) (CBI), RACC, New Delhi.
8. The Principal District & Sessions Judge (New Delhi), Patiala House Courts Complex, New Delhi.
9. The Principal District & Sessions Judge (Shahdara), Karkardooma Courts Complex, Delhi.
10. The Principal District & Sessions Judge (South-West), Dwarka Courts Complex, New Delhi.
11. The Principal District & Sessions Judge (South-East), Saket Courts complex, Delhi.
12. The Principal District & Sessions Judge (West), Tis Hazari Courts Complex, Delhi.
13. The Principal Judge (HQ), Family Courts, Dwarka, New Delhi.

Sub : Order dated 04.05.2026 passed by Hon'ble Supreme Court of India in Writ Petition (Civil) No. 1112/2025 titled "Shaheen Malik vs. Union of India & Ors."

Sir/ Madam,

I am directed to request you to kindly download order dated 04.05.2026 passed by Hon'ble Supreme Court of India in *Writ Petition (Civil) No. 1112/2025 titled "Shaheen Malik vs. Union of India & Ors."* from the official website of Supreme Court of India i.e. supremecourtfindia.nic.in and circulate the same amongst all the Judicial Officers working under your respective control for information and necessary compliance.

OIC (General)

PD & SJ (West).

17/05/26.

Yours faithfully,

Sunil Singh Negi
16/05/26

(Sunil Singh Negi)
Deputy Registrar (Gazette-IB)
For Registrar General.

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G SWrit Petition(s) (Civil) No(s). 1112/2025

SHAHEEN MALIK

Petitioner(s)

VERSUS

UNION OF INDIA & ANR.

Respondent(s)

Date : 04-05-2026 This petition was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE JOYMALYA BAGCHIFor Petitioner(s) : Mr. Mukul Rohatgi., Sr. Adv./A.C.
Ms. Geetanjali Duggal, Adv.
Ms. Sija Nair, Adv.
Mr. Anuj Kapoor, AOR
Ms. Madiyah Shahjar, Adv.
Ms. Huda Naaz, Adv.
Mr. Arnav Abhishek, Adv.
Mr. Shivom Sethi, Adv.For Respondent(s) : Mr. Tushar Mehta, Solicitor General
Mrs. Archana Pathak Dave, A.S.G.
Mr. Vaibhav Dwivedi, Adv.
Mr. Kamal Digpaul, Adv.
Ms. Vanshaja Shukla, Adv.
Ms. Mili Baxi, Adv.
Anmol Chandan, Adv.
Mr. Aman Mehta, Adv.
Dr. N. Visakamurthy, AORMr. Manish Kumar, AOR
Mr. Divyansh Mishra, Adv.
Mr. Kumar Saurav, Adv.

Ms. Radhika Gautam, AOR

Mr. Ahanthem Henry, Adv.
Mr. Ahanthem Rohen Singh, Adv.
Mr. Mohan Singh, Adv.
Mr. Aniket Rajput, Adv.
Ms. Khoisnam Nirmala Devi, Adv.
Mr. Yeshu Mehta, Adv.
Mr. Tanay Hegde, Adv.
Mr. Kumar Mihir, AOR

Ms. Deepanwita Priyanka, AOR
Ms. Priyal Sheth, Adv.

Mr. Ambhoj Kumar Sinha, AOR
Ms. Neeti Bhardwaj, Adv.

Mr. Pavan Kumar, AOR
Mr. Rajesh Kumar, Adv.
Mrs. Neelam, Adv.
Mr. Akhlesh K. soni, Adv.
Mr. Nayeem Hasan Raza, Adv.
Mr. Sandeep Ratra, Adv.

Mr. Pukhrambam Ramesh Kumar, AOR
Mr. Karun Shamra, Adv.
Ms. Anupama Ngangom, Adv.
Ms. Rajkumari Divyasana, Adv.

Mr. Bishwajit Dubey, A.A.G.
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Mr. Yashvardhan Shah, Adv.
Mr. Ravinder Kumar Yadav, AOR

Mr. Divyakant Lahoti, AOR
Mr. Kartik Lahoti, Adv.
Ms. Akanksha Soni, Adv.
Ms. Shubheksha Dwivedi, Adv.
Ms. Vindhya Mehra, Adv.
Ms. Praveena Bisht, Adv.
Mr. K Vinayakam Gupta, Adv.
Ms. Samridhi Bhatt, Adv.
Mr. Siddharth Tripathi, Adv.
Ms. Shreya Gokel, Adv.

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Mr. Mridul Gupta, Adv.
Mr. Neeleshwar Pavani, Adv.

Mr. Kamendra Mishra, AOR
Mr. Vinod Kumar, Adv.
Mr. Ashiwan Mishra, Adv.
Ms. Vaidruti Mishra, Adv.
Mr. Krishna Pandey, Adv.
Ms. Aditi Mishra, Adv.

Mr. Prasanna S., AOR
Ms. Injila Muslim Zaidi, Adv.
Mr. Maamidi Ashish Reddy, Adv.
Mr. Prasanna B, Adv.
Ms. Ishita Tulsyan, Adv.

Ms. Vandana Sehgal, AOR

Mr. Mohit Yadav, Adv.
Mr. Vikas Soni, Adv.

Mr. Amit Kumar, Sr. Adv., Advocate General
Mr. Avijit Mani Tripathi, AOR
Mr. Upendra Mishra, Adv.
Mr. P.S. Negi, Adv.
Mr. T.K. Nayak, Adv.
Mr. Z H Isaac Haiding, Adv.
Ms. Marbiang Khongwir, Adv.
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Ms. Sakshi Banga, Adv.

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Mr. Sunny Sachin Rawat, Adv.

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Mr. Prang Newmai, Adv.
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Mr. B. Yeshwanth Raj, Adv.

Mr. Abhikalp Pratap Singh, AOR

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Ms. Indira Bhakar, Adv.
Mr. Varun Chugh, Adv.
Mr. Bhuvan Kapoor, Adv.
Mr. Shreekant Neelappa Terdal, AOR

Ms. Abha Sharma, AOR
Mr. Anupam Maurya, Adv.
Mr. Praneet Das, Adv.

Mr. Sanjai Kumar Pathak, AOR
Mrs. Shashi Pathak, Adv.
Mr. Arvind Kumar Tripathi, Adv.
Mr. Robin Kumar, Adv.
Ms. Shweta Jayshankar Dwivedi, Adv.
Ms. Ruhi Sultana, Adv.
Mr. Ashish Kumar Sinha, Adv.
Mrs. Binita Jaiswal, Adv.

Mr. Sabarish Subramanian, AOR

Mr. Sravan Kumar Karanam, AOR
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Mr. Ashish Reddy, Adv.

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Mr. Ankit Sharma, Adv.

Ms. Patil Rekha Chandra Gouda, AOR

Mr. Kunal Chatterji, AOR
Ms. Maitrayee Banerjee, Adv.
Mr. Rohit Bansal, Adv.
Mr. Varij Nayan Mishra, Adv.

Mr. Karthik S.D., AOR

Mr. Sameer Abhyankar, AOR
Mr. Aryan Srivastava, Adv.
Mr. Krishna Rastogi, Adv.
Ms. Yachna Sharma, Adv.
Mr. Nalin Talwar, Adv.

Mr. Gunjan Rishi, Adv.
Mr. Aditya Soni, AOR
Mr. Rajat, Adv.
Mr. Khan Ahmad Darvesh, Adv.

Mr. Prashant Shrikant Kenjale, AOR
Mr. B Dhananjay, Adv.
Ms. Damini Vishwakarma, Adv.

Ms. Disha Singh, AOR
Ms. Eliza Bar, Adv.
Ms. Akansha, Adv.
Ms. Anjali Saxena, Adv.

Ms. Nidhi Jaswal, AOR

Mr. Shiv Mangal Sharma, A.A.G.
Mr. Shalini Singh, Adv.
Mr. Saurabh Rajpal, AOR

Mr. Lokesh Sinhal, Sr. A.A.G.
Mr. Samar Vijay Singh, AOR
Ms. Sabarni Som, Adv.
Mr. Aman Dev Sharma, Adv.
Mr. Nikunj Gupta, Adv.
Mr. Sarthak Arya, Adv.
Mr. Ayush Kumar Shukla, Adv.
Mr. Ramendra Nath Makhal, Adv.
Mr. Rajmani Mohanty, Adv.
Mr. Jaya Narayan Rana, Adv.

Mr. Ramesh Babu M. R., AOR

Mr. Aravindh S., AOR
Ms. Jyotika Sharma, Adv.
Mr. Aadithya Aravindh, Adv.

Mr. Shuvodeep Roy, AOR
Mr. Deepayan Dutta, Adv.
Mr. Saurabh Tripathi, Adv.

Ms. Anubha Agrawal, AOR

Mr. Shovan Mishra, AOR
Ms. Bipasa Tripathy, Adv.
Mr. Shlok Luthra, Adv.

Mr. Anando Mukherjee, AOR
Mr. Shwetank Singh, Adv.
Ms. Riya Dhingra, Adv.
Mr. Utkarsh Anand, Adv.
Mr. Arif Ahmed, Adv.

Mr. Nishe Rajen Shonker, AOR
Mrs. Anu K Joy, Adv.
Mr. Alim Anvar, Adv.
Mr. Santhosh K, Adv.
Mrs. Devika A.l., Adv.

Mr. Sudhir Kumar Saxena, Sr. Adv.
Mr. Aviral Saxena, AOR
Mr. Abhinav Sharma, Adv.
Mr. Paritosh, Adv.

Mr. Rudraditya Khare, DAG
Ms. Mrinul Gopal Elker, AOR

Mr. Pawan Kumar Saxena, Adv.
Mr. Charan Dass, Adv.
Mr. Ankit Bhatnagar, Adv.
Mr. Pritam Singh, Adv.
Mr. Umesh Kumar Shukla, Adv.
Mr. Ravi Kumar, Adv.
Ms. Kiran Bala Aggarwal, Adv.

UPON hearing the counsel the Court made the following

O R D E R

1. While expanding the scope of these proceedings, which emanate from certain interlocutory orders passed by the High Court of Delhi, this Court seeks to effectively address the challenges faced by victims of acid attacks. At the outset, Mukul Rohatgi, learned senior counsel and Amicus Curiae, has pointed out that victims of acid attacks to whom acid is forcibly administered have been inadvertently excluded from the category of "specified disability" under the provisions of the

Rights of Persons with Disabilities Act, 2016 ("2016 Act"). He has rightly drawn attention to the fact that under Section 326B of the Indian Penal Code, 1860 ("IPC"), any person who throws or attempts to throw acid on another, "or attempts to administer acid to any person, or attempts to use any other means...", is deemed to have committed an offence punishable with imprisonment of not less than five years, which may extend to seven years, along with fine.

2. The IPC now stands repealed and replaced by the Bharatiya Nyaya Sanhita, 2023, wherein Section 124(2) similarly provides that any person who "throws or attempts to throw acid on any person, or attempts to administer acid to any person, or attempts to use any other means..." shall be punished with imprisonment for a term not less than five years, which may extend to seven years, and shall also be liable to fine.
3. The 2016 Act defines a range of disabilities, and any person found to be suffering from a specified disability is entitled to the statutory benefits envisaged therein. Section 2(zc) of the 2016 Act defines "specified disability" as those disabilities enumerated in the Schedule appended to the Act.
4. The Schedule to the 2016 Act contains a list of specified disabilities. At Serial No. 1, it enumerates "physical disability", and under clause A thereof, it defines "locomotor disability", which, at sub-clause (e), includes "acid attack victims", meaning a person disfigured as a result of violent

assaults involving the throwing of acid or similar corrosive substances.

5. A plain reading of the above indicates that victims to whom acid has been administered are not encompassed within the expression "acid attack victims". Further, the use of the term "disfigured" appears to confine the scope to external disfigurement of the body, thereby excluding cases involving internal injuries or scarring caused by the administration of acid.
6. At this stage, the learned Solicitor General of India submits that the Nodal Ministry has already initiated steps to amend the Schedule appended to the 2016 Act.
7. We have considered the submissions advanced.
8. Pending an appropriate amendment to the Schedule of the 2016 Act, it is directed that, for all intents and purposes, and in order to give full effect to the legislative scheme underlying the 2016 Act, the expression "acid attack victims" shall be construed to include victims to whom acid has been administered. It shall further include those who have suffered internal injuries, irrespective of whether there is any external disfigurement of the body. This clarificatory interpretation shall be deemed to have been incorporated at Serial No. 1A(e) of the Schedule from the inception of the 2016 Act.
9. Nevertheless, it would be appropriate if the concerned Ministry formally notifies the aforesaid amendment.

10. Post the matter on 28.05.2026 for necessary compliance.

(NITIN TALREJA)
ASTT. REGISTRAR-cum-PS

(PREETHI DILEEP KUMAR)
ASSISTANT REGISTRAR

Handwritten text at the top of the page, possibly a reference number or date, which is mostly illegible due to blurring.

P.S.

To,

The Principal District & Sessions Judge,
West District, Tis Hazari Courts,
New Delhi-110054.



From:
The Registrar General,
High Court of Delhi,
New Delhi.